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**PART-IV**  
**GOVERNMENT OF MEGHALAYA**  
**LAW (B) DEPARTMENT**

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**NOTIFICATION**

The 30th March, 2022.

**No.LL(B).20/2006/169.**—The Meghalaya Compulsory Registration of Marriage (Amendment) Act, 2022 (Act No. 6 of 2022) is hereby published for general information.

**MEGHALAYA ACT NO. 6 OF 2022**

*(As passed by the Meghalaya Legislative Assembly)*

*Received the assent of the Governor on the 28th March, 2022.*

*Published in the Gazette of Meghalaya Extra-Ordinary issue dated 30th March, 2022.*

**THE MEGHALAYA COMPULSORY REGISTRATION OF MARRIAGE  
(AMENDMENT) ACT, 2022**

**An**

**Act**

further to amend the Meghalaya Compulsory Registration of Marriage Act, 2012 (Meghalaya Act No. 13 of 2012);

be it enacted by the Legislature of the State of Meghalaya in the Seventy-third Year of the Republic of India as follows:-

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| Short title and commencement  | 1. (1) This Act may be called "The Meghalaya Compulsory Registration of Marriage (Amendment) Act, 2022".<br><br>(2) It shall come into force at once.  |
| Amendment of Preamble   | 2. In the preamble of the Meghalaya Compulsory Registration of Marriage Act, 2012, (hereinafter referred to as Principal Act), the existing words "Whereas further it is mandatory for married man and married women to compulsorily furnish a marriage certificate for all official purposes" shall be deleted.   |
| Amendment of Section 2 of the Meghalaya Compulsory Registration of Marriage Act, 2012 | 3. In Section 2 of the Principal Act;<br><br>(a) in clause (g), the existing words "Secretary to the Government of Meghalaya in the Excise, Registration, Taxation and Stamps Department, <i>ex-officio</i> " shall be substituted by the following new words "Inspector General of Registration, Meghalaya, <i>ex-officio</i> ".<br><br>(b) the existing clause (j) shall be deleted. |
| Amendment of Section 3 of the Act   | 4. In Section 3 of the principal Act, the words "and such marriage certificate shall be required for all official purposes" occurring at the end of the sentence shall be deleted.   |
| Repeal and Saving   | 5. (a) The Meghalaya Compulsory Registration of Marriage (Amendment) Ordinance, 2022 (Ordinance No. 2 of 2022) is hereby repealed.<br><br>(b) Notwithstanding any action taken under the Principal Act as amended by the said Ordinance shall be saved.  |

**S. K. SANGMA,**  
Deputy Secretary to the Govt. of Meghalaya,  
Law (B) Department.